

Employment of Displaced Persons

*1501. **Shri Bangshi Thakur:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government had taken a decision that displaced persons from East Pakistan will be given first preference while making appointments to the vacancies occurring in the Central Government Offices located in West Bengal, Bihar, Orissa and Assam;

(b) whether it is also a fact that decision was taken to relax the upper age limit up to 45 in the matter of their appointment and promotion; and

(c) if so, the action taken thereon?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) Age relaxations have been given as in the statement placed on the Table of Lok Sabha. [See Appendix VI, annexure No. 133.]

(c) The decision was communicated to all appointing authorities and the Employment Exchanges for compliance.

Shri Bangshi Thakur: May I know whether such a decision is applicable to Tripura also with regard to the Central Government offices therein?

Shri Datar: It is applicable with regard to the Central Government offices.

Shri Prabhat Kar: May I know what the actual effect is, after the recommendations have been communicated to the Governments of West Bengal, Bihar, Orissa and Assam? May I know whether the recommendations have been implemented?

Shri Datar: I cannot give any answer off-hand at this stage.

Shri S. M. Banerjee: May I know whether it is a fact that relaxation has also been given in respect of age-limit in the matter of retirement? Supposing a man retires at the age of 55, will that displaced person be given an extension beyond 55?

Shri Datar: In the case of retirement, different considerations arise. If it is found that in proper cases either the displaced person's services should be extended or that he should be re-employed, then such an extension is given to him.

Shri Hem Barua: From the statement and from what the hon. Minister said, it is evident that relaxation in the matter of age-limit is given to the displaced persons. But the question is whether first preference is given to the displaced persons in the matter of appointments or not. About that, the hon. Minister and the statement are both silent.

Shri Datar: This is about the displaced persons. So far as the displaced Government servants are concerned, they are entitled to certain priorities.

Shri Ranga: Will an effort be made to present a report to the House, giving information as to the effect the various Governments have given to the recommendation made by the Government of India in giving preference to the displaced persons?

Shri Datar: Yes, Sir. I have certain figures to show that the rules that we have issued are being implemented.

Shri Ranga: I mean the effect of it. How many people have been given this opportunity?

Shri Datar: Yes; from February, 1956 to October, 1957, 4,126 persons have been employed in the eastern zone, and about 414 have been employed outside the eastern zone.

Conference of the Superintendents of Ordnance Factories

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*1502. { **Shri S. M. Banerjee:**
Shri Tangamani:
Shri Prabhat Kar:
Shri Muhammed Elias:
Shri Sarju Pandey:

Will the Minister of Defence be pleased to state:

(a) whether a Conference of the Superintendents of Ordnance Factories was held at Calcutta on the 12th and 13th March, 1958; and